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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1497/97

New Delhi this the 22nd day of August, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Sh. S.P. Biswas, Member (A)

Sh. Parveen Kumar,
S/o Sh. Parshotam La,
1580-A Rani Bagh,
Shakur Basti, Delhi-34. Applicant

(through Sh. Vijay Pandita, advocate)

versus

1. Union of India through
Secretary, Deptt. of Personnel
and Training, Govt. of India,
Shastri Bhawan, New Delhi.
2. Secretary,
Ministry of Home Affairs,
Govt. of India,
North Block, New Delhi.
3. The Staff Selection Commission
through Secretary, SSC, CGO Complex,
Block No.XII, Lodhi Colony,
New Delhi-3.
4. Lt. Governor of Delhi through
Secretary to L.G., Raj Niwas,
Delhi.
5. The Govt. of NCT, Delhi,
through Chief Secretary,
5, Shyam Nath Marg, Delhi.
6. The Secretary, Home
Govt. of NCT Delhi,
5, Shyam Nath Marg,
Delhi.
7. The Commissioner of Police,
Delhi Police, Police Head Quarters,
New Delhi-2.
8. Smt. Vimla Mehra, (AA),
Addl. Commissioner of Police,
Delhi Police Head Quarter,
New Delhi-2.
9. Shri Naresh Kumar,
DCP, (then 1st Battalion DAP, New
Police Line, Kings Way Camp,
Delhi-9.
10. The Principal/DCP Incharge,
Police Training School,
Jaroda Kalan,
Delhi.

11. Commandant 25th Battalion, BSF
Chawala Camp., Delhi.

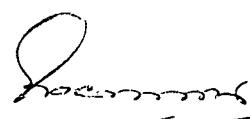
12. Dr. R.P. Kaur,
CMO Incharge, Medical Examination
Board, Deen Dayal Upadhyaya Hospital,
New Delhi.

13. The Medical Supdt.,
Deen Dayal Upadhyaya Hospital,
Hari nagar, New Delhi-64. Respondents
(through Sh. Raj Singh, advocate for respondents)

ORDER(ORAL)
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The only allegation in this case is that when the applicant was selected in the other organisations he was found fit but when he was remeasured by the respondents within 14 days, the measurement shown was not up to the standard. There was an apprehension that the measurement taken on the applicant was not proper.

Notices have been issued to the respondents and they have no objection to have the measurement of the applicant taken again from any Government Hospital and in case he is found to be within the standard, he shall be offered the post in case he passes all the remaining tests unless already undergone, in accordance with Rules.
With this, the O.A. is disposed of. No costs.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

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